

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:3846  
ANSWERED ON:19.12.2005  
KALASA BANDURA NALA PROJECT OF KARNATAKA  
Saradgi Shri Iqbal Ahmed

**Will the Minister of WATER RESOURCES be pleased to state:**

(a) whether any proposal for Kalasa Bandura Nala Project to divert water to Malaprabha Dam is pending with the Union Government; and

(b) if so, the reasons for delay and the time by which it is likely to be given approval?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR HEAVY INDUSTRIES, PUBLIC ENTERPRISES AND WATER RESOURCES (SHRI SONTOSH MOHAN DEV)

(a) & (b) The Government of Karnataka in April, 2002 requested for clearance of proposal from inter-State angle for diversion of 7.56 TMC of water from Madei basin to Malprabha basin through implementation of Kalsa and Bandurinalla schemes to meet the drinking water needs of Hubli/Dharwad cities. The Ministry of Water Resources gave an 'in principle' clearance to the proposal to meet the drinking water need of Hubli/Dharwad from water availability angle on 30th April, 2002. The Government of Goa in July, 2002 took strong exception to the grant of this clearance by the Ministry and requested for setting up of an Inter-State Water Disputes Tribunal under the Inter-State water Disputes Act, 1956 for resolution of the dispute. In view of this, the 'in-principle' clearance granted by the Ministry was placed 'in abeyance' in September, 2002 with a view to resolve the matter by an agreement between the two States, failing which by an award of the Tribunal. The two States have so far not concluded any agreement on the sharing of Madei Water.